

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.2413/2000

New Delhi this the 20th day of November, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

Smt. Chander Kanta Sood,
C-126, Sarita Vihar,
New Delhi.

... Applicant

(By Shri H.C.Sharma, Advocate)

-versus-

1. Union of India through
Chief Secretary, NCT, Delhi.

2. Director of Education,
Govt. of NCT, Delhi.

3. Deputy Director of Education,
Zone No.26, Distt. New Delhi,
Bela Road, Darya Ganj,
New Delhi.

4. Manager, Vidya Bhawan Mahavidyalaya
Sr. Sec. School, Lodhi Estate,
New Delhi.

... Respondents

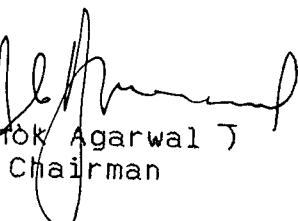
O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Counsel for the applicant states that the present OA has inadvertently been filed in the Tribunal. According to the counsel, this Tribunal has no jurisdiction to entertain the OA. In the circumstances, present OA is dismissed for want of jurisdiction with liberty to the applicant to seek redressal of her grievance before appropriate forum.



(S.A.T.Rizvi)
Member (A)



(Ashok Agarwal)
Chairman

/as/